

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO.2131
TO BE ANSWERED ON 08.03.2018

Basic Amenities Provided to Panchayats

2131. SHRI SIRAJUDDIN AJMAL:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the basic amenities provided by the Government to the Panchayats till now;
- (b) the achievements made during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has reviewed the basic amenities provided to Panchayats with a view for improving the standard of living in villages in the country, and if so, the details thereof;
- (d) the steps taken/being taken by the Government for the empowerment of Panchayats; and
- (e) the action taken/plan chalked out for providing required basic amenities to the Panchayats during the next two years in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ

(SHRI PARSHOTTAM RUPALA)

(a) to (c) : Panchayat being a State subject, it is for the concerned State Government to endow Panchayats with such powers and authority to enable them to function as institutions of self-government and implement schemes for economic development and social justice including providing basic amenities to improve the standard of living in villages of the country.

Under the Fourteenth Finance Commission (FFC), Rs. 2,00,292.20 crore have been allocated to the Gram Panchayats constituted under Part IX of the Constitution in 26 States, amounting to an assistance of Rs. 488 per capita/ annum at an aggregate level, for the award period 2015-20, for delivering basic services including water supply, sanitation including septic management, sewerage and solid waste management, storm water drainage, maintenance of community assets, maintenance of roads, footpaths and street-lighting, and burial and cremation grounds, and any other basic service within the functions assigned to them under relevant legislations. The FFC funds are expected to improve the living conditions of the people in the rural areas. 10% of basic grants can be used by Gram Panchayats for their operation and maintenance including purchase of computer, paying wages for contractual staff etc. Till 2014-15 Panchayats were being supported with grants under Thirteenth Finance Commission Award.

Ministry of Finance (MoF) guidelines dated 08.10.2015 enjoin upon States to constitute a High Level Monitoring Committee (HLMC) headed by Chief Secretary for monitoring and concurrent evaluation of local bodies and to ensure that funds are utilized for the purpose recommended by the FFC. Ministry of Panchayati Raj (MoPR) has constituted a Coordination Committee under the Secretary, Panchayati Raj to *inter-alia* guide and support States and local bodies in the implementation of FFC recommendations, monitor progress of expenditure of grants by local bodies and suggest remedial measures, if needed.

The State-wise total allocation and release under Finance Commission award for the Panchayats during the last three years and the current year (as on 05.03.2018) are given at **Annexure.**

(d) & (e) : Under the FFC award, total grants to the tune of Rs.1,05,756.29 crore have been allocated for devolution to Gram Panchayats during the years 2018-19 and 2019-20 for the purpose of providing basic amenities. Further, the Ministry, under the scheme of Rashtriya Gram Swaraj Abhiyan (RGSA)/Capacity Building-Panchayat Sashaktikaran Abhiyan (CB-PSA) [erstwhile scheme of Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA)] has been providing financial and technical support to the states for Capacity Building and Training (CB&T) of elected representatives and functionaries of Panchayati Raj Institutions with focus on Gram Panchayat Development Plan (GPDP) so as to enable them to discharge their mandated functions effectively. Panchayat Enterprise Suite (PES) applications have been developed by the Ministry to cater to various aspects of Panchayats' functioning including planning, budgeting, implementation, accounting, monitoring, social audit and delivery of citizen services. Ministry has also organized strategic workshops for sharing of best practices in Panchayats across states. The new restructured scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) aims at strengthening of Panchayati Raj Institutions (PRIs) by way of capacity building of the PRIs and its functionaries, through more use of technology and handholding some Panchayats as peer learning centres. The scheme envisages to provide certain infrastructure requirement of Panchayats *viz.* construction of GP building, HR Support, Computers etc.

(Referred to in reply to part (b) of the Lok Sabha Unstarred Question No.2131 for answer on 08.03.2018)

State-wise allocation and releases of Finance Commission Grant to Rural Local Bodies for the years 2014-15, 2015-16, 2016-17 and 2017-18 (as on 05.03.2018).

(Rs in crore)

Sl. No	States	2014-15		2015-16		2016-17		2017-18	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	Andhra Pradesh	828.11	1744.40	934.34	928.41	1463.45	1454.05	1686.85	1485.09
2	Arunachal Pradesh	77.02	36.33	88.52	88.52	138.66	77.37	159.82	0.00
3	Assam	458.07	352.76	584.80	584.80	915.98	511.10	1055.80	0.00
4	Bihar	1392.65	1254.70	2269.18	2269.18	3554.23	3142.08	4096.80	3630.39
5	Chhattisgarh	511.83	393.28	566.18	566.18	886.82	886.82	1022.18	905.81
6	Goa	25.43	0	14.44	14.44	22.62	22.62	26.07	0.00
7	Gujarat	684.68	527.04	932.25	932.25	1460.18	1460.18	1683.08	1491.47
8	Haryana	305.41	238.36	419.28	419.28	656.72	656.72	756.98	670.80
9	Himachal Pradesh	157.06	151.78	195.39	195.39	306.05	306.05	352.76	312.60
10	Jammu & Kashmir	258.19	199.11	373.96	367.72	585.73	66.79	675.15	0.00
11	Jharkhand	496.27	380.36	652.83	652.83	1022.53	1022.53	1178.63	1044.45
12	Karnataka	1266.22	976.48	1002.85	972.36	1570.77	1547.66	1810.55	1580.179
13	Kerala	548.10	527.44	433.76	433.76	679.40	679.39	783.12	693.96
14	Madhya Pradesh	1209.51	757.38	1463.61	1463.61	2292.46	2292.46	2642.40	2341.57
15	Maharashtra	1561.52	1787.82	1623.32	1623.32	2542.61	2542.61	2930.76	2597.10
16	Manipur	65.12	129.98	22.25	22.25	34.84	34.84	40.16	0.00
17	#Meghalaya	97.12	20.73	0.00	0.00	0.00	0.00	0.00	0.00
18	#Mizoram	60.27	14.27	0.00	0.00	0.00	0.00	0.00	0.00
19	#Nagaland	93.74	17.97	0.00	0.00	0.00	0.00	0.00	0.00
20	Odisha	771.50	454.73	955.52	955.52	1496.64	1496.64	1725.11	1528.71
21	Punjab	316.31	416.04	441.70	441.70	691.84	386.04	797.45	0.00
22	Rajasthan	1114.30	872.96	1471.95	1471.95	2305.52	2305.52	2657.47	2354.92
23	Sikkim	51.830	38.36	16.03	16.04	25.11	25.11	28.95	12.825
24	Tamil Nadu	866.84	668.48	947.65	947.65	1484.31	1484.31	1710.90	758.06
25	Telangana	652.88	895.16	580.34	580.34	908.99	908.99	1047.75	928.47
26	Tripura	87.15	66.10	36.24	36.24	56.76	56.76	65.43	57.98
27	Uttar Pradesh	2751.40	2121.81	3862.60	3852.60	6050.02	6034.33	6973.57	3089.83
28	Uttarakhand	166.15	98.81	203.26	203.26	318.37	318.37	366.97	325.19
29	West Bengal	1168.18	1068.32	1532.21	1470.86	2399.91	2319.48	2766.26	2369.18
	Total	18042.86	16210.96	21624.46	21510.46	33870.52	32038.82	39040.97	28178.58

Fourteenth Finance Commission funds have not been recommended to the States of Meghalaya, Mizoram and Nagaland.